



2026:AHC:27427

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1785 of 2026

Km. Krishnawati Devi

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Neeraj Kumar, Santosh Kumar Shukla
Counsel for Respondent(s)	: C.S.C., Siddharth Singhal

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri S.K. Shukla, learned counsel for the writ petitioner, Sri Gaurav Singh, learned Standing Counsel for the State and Sri Siddharth Singhal, learned counsel for the Commission.

2. The case of the writ petitioner is that an advertisement came to be published bearing number "5 of 2022" for the appointment on the post of Mukhya Sewika. The writ petitioner claims that though she has secured the cut off marks, but she has not been asked to appear for document verification.

3. Prayer in the present writ petition is for direction to the respondent no.2 to conduct document verification.

4. Sri Siddharth Singhal, who has put in appearance on behalf of Commission has apprised the Court that the cut off marks is 67.1571, however, the writ petitioner secured 61.3628 marks. It is also contended that the document verification was to be conducted on 17.12.2024, however, the present petition has been preferred after an inordinate and unexplained delay. He, however, submits that in case the writ petitioner claimed that he has not been apprised with the information and the information so sought and apprised under R.T.I. does not cover all the aspects. It is for the petitioner to approach respondent no.2.

5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion

shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

6. Instructions filed today are taken on record and marked as Appendix 'A'.

February 9, 2026

N.S.Rathour

(Vikas Budhwar,J.)